

THE HIGH COURT OF MADHYA PRADESH

M.Cr.C. No.43604/2018
(Suryabali Singh S/o Heeralal Singh Gond V/s. State of M.P.)

Jabalpur, Dated: 14/12/2018

Shri A.P.Shah, learned counsel for the applicant Suryabali Singh.

Shri Narendra Chourasiya, learned Govt. Advocate for the respondent/State.

This is the First application under Section 439 Cr.P.C., for grant of bail in connection with Crime No.188/2018, registered at Police Station – Jiyawan, District – Singrauli for commission of the offence punishable under Sections 498-A and 306 of IPC.

As per prosecution case, deceased was wife of the applicant. After marriage she was blessed with one daughter and one son. Applicant used to beat the deceased on trivial issues. On that account she was instigated and committed suicide. Her sister's statement is recorded in the case diary. She stated that before the death deceased was beaten by the applicant.

Learned counsel for the applicant submits that the applicant is innocent and has falsely been implicated in the present case. He has no connection with the crime. The applicant is not having any criminal antecedent. He is a permanent resident of District Singrauli and there is no chance of his absconding and tempering of prosecution evidence. He is in custody since 22.07.2018. Investigation is over and charge sheet has been filed. Conclusion of the trial will take

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considerable time, therefore, he prays for grant of bail to the applicant.

Learned Public Prosecutor has opposed the bail.

Considering the facts and circumstances of the case and the arguments advanced by learned counsel for the applicant, but without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail on his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand only)** with **one solvent surety** of the like amount to the satisfaction of trial Court, for his regular appearance before the trial Court during trial with a condition that he shall remain present before the Court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) of Cr.P.C.

This order shall be effective till the end of the trial, however, in case of bail jump, it shall become ineffective.

Certified copy as per rules.

(VISHNU PRATAP SINGH CHAUHAN)
JUDGE